

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. C.P. (IB)-948(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

NAME OF THE PARTIES: - SBI Global Factors Limited
V/s
Rajat Doshi

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Presence: -

Adv. Ashish Mehta a/w Adv. Himanshu Pratap Singh ...Petitioner (through VC).

Adv. Ashish Pyasi a/w Adv. Anjali Shahi

& Adv. Aditya Krishnan Respondent/Personal Guarantor.

Adv. Ashish V. Jha Resolution Professional (through VC).

Counsel for the Respondent seeks time to file reply/objection against the report. In the earlier order, three weeks' time was granted to the Respondent to file the reply subject to the last opportunity. Despite that, no reply has been filed. Though no ground is made out for further adjournment yet in the interest of justice, the last and final opportunity is granted to file reply/objection, if any, against the report subject to a cost of Rs. 10,000/- to be deposited in Bharat Kosh. List this matter for the final hearing on **30.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)